

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH - COURT NO. II

Customs Appeal No.457 of 2009-CU (DB)

(Arising out of Order-in-Original No.03/APSS/CC/DRI/NCH/2009 dated 27.03.2009 passed by the Commissioner of Central Excise (Adjudication), New Delhi.)

Ms. Kiran Dawer, Prop. of

M/s.G.T.B. Exports,
1559, Main Bazar,
Paharganj, New Delhi.

Appellant

VERSUS

**Commissioner of
Customs (Import & General),**

New Customs House,
Near IGI Airport, New Delhi.

Respondent

APPEARANCE:

Dr. G.K. Sarkar, Advocate for the appellant(s).
Shri Sunil Kumar, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 30.03.2022
DATE OF DECISION: 22.08.2022

ORDER

ANIL CHOUDHARY

The appeal is allowed. For order, see order of date in Customs Appeal No.445 of 2009-CU(DB).

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

